

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 599 OF 2019

IN THE MATTER OF :

Bishamber Singh

... Applicant

Versus

State of Haryana

..... Respondents

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TARUN GUPTA

ADVOCATE FOR MINERAL GRINDING UNITS
B-7/50, SAFDARJUNG ENCLAVE MAIN
NEW DELHI - 110 029

NEW DELHI
DATED :

BEFORE THE NATIONAL GREEN TRIBUNAL,
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**WRITTEN NOTE OF SUBMISSIONS ON BEHALF OF
MINERAL GRINDING UNITS SITUATED IN VILLAGE BAYAL**

MOST RESPECTFULLY SHOWETH :

1. That pursuant to orders passed by this Hon'ble Tribunal, an action taken report has been filed by the committee, wherein it has been mentioned that Supporting carrying capacity of Village Bayal is negative. It is submitted that the said facts mentioned in the report are totally incorrect, misleading, conjectural and based on no evidence. The alleged assessment of carrying capacity has been done in a totally unscientific, unreliable and unsystematic manner. The technique adopted by the committee for computing the carrying capacity is totally inaccurate, illogical and contrary to settled principles. The alleged study has been done by totally unqualified and

incompetent persons and not by experts, who have thorough knowledge in respect of the subject in hand. The report is wholly based on conjectures and surmises and does not depict the true picture at all. Hence the said report needs to be discarded and a scientific study needs to be undertaken by competent and qualified person in the field, before taking any final decision.

2. That mineral grinding units are very small units, which fall under the category of "Micro" units and a certificate to that effect has also been given to them by the Ministry of Micro, Small and Medium Enterprises. The following facts would show that they are totally non polluting units and hence their operation does not cause any harmful effect on the environment or health of the people:-

a. As per the consent to operate granted by Haryana State Pollution Control Board to these units, the Air Emission parameters should be within 150 mg/m³. The units have duly installed all the APCM as required under law and their emission is even much lower than the prescribed standards. As per the latest report prepared by

the government laboratory, pursuant to inspection done by HSPCB in April 2021 in some of the units, *the SPM was found to be around 91.6 mg/m³, which is much lower than the prescribed standard of 150 mg/m³. Same is even lower than the national ambient air quality standard of 100 mg/m³.* Hence there is no question of any pollution being caused by such units.

b. The process involved in the operation of such units is totally dry. The units are totally covered units. Entire machinery, equipments, raw material, finished product etc. are kept in a covered shed/building and there is no scope of any dust emitting out of it. The conveyor belts are totally covered. The fine dust is collected in a dust collector, which is attached with cyclone at point of disintegration and which is also fully covered. The final product is collected in a "hopper", which is also totally covered. All the discharge air emission point are covered and requisite APCM have been installed. Hence there is no question of any air pollution being cause by the operation of such units.

c. The production capacity of the said units is also very less i.e. around 1-2 tonne per hour. The said units at best can process only around 25-30 tonnes of raw material in a day, which is less than one truck load. Thus there is also no pollution on account of carriage of raw material to the units and on an average only one such vehicle per day is sufficient, that too only once a day.

d. All the units have maintained adequate green belts around the units and all necessary measures have been put in place to ensure that no pollution is caused due to operation of such units.

3. Importantly, the issue regarding operation of mineral grinding units across the country including Haryana is pending before the Hon'ble Supreme Court in W.P.(C) No.110/2006. In the said case, pursuant to the directions passed by the Hon'ble Supreme Court, all the mineral grinding units in the State of Haryana, including the units in question, were inspected by the Board and *an affidavit was filed by the Chairman of HSPCB before the Hon'ble Supreme Court to the effect that the said*

units duly fulfilled all the relevant norms and were operating in accordance with law. The said matter is still pending adjudication before the Hon'ble Supreme Court.

e. Furthermore the norms applicable to stone crushers are being wrongly applied to the mineral grinding units, though there is a vast difference between their functioning, capacity, process, size, permissions, parameters etc. Same is demonstrated hereinbelow:-

Particulars	Stone Crusher	Mineral grinding units
Capacity	200 tonnes per hour	1-2 tonnes per hour
Electricity load	500-1000 KW	49-100KW
SPM parameters	600 mg/m ³	150 mg/m ³
Investment	3-8 Cr	20-40 Lakhs
Category	Medium	Micro
Utilization of Final product	Construction activities	Water treatment plant, RO filter etc. fertilizer, casting industry etc.

Daily truck load of raw material	200	1
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A perusal of the aforesaid facts makes it evident that the mineral grinding units are very small units, which operate strictly in accordance with law and do not cause any air pollution. The emission from these units is below the national ambient air quality standard. There is a vast difference between mineral grinding units and stone crushers. Hence the directions which may be passed in respect of stone crushers, may not be made applicable to mineral grinding units. Moreover a scientific study of assessment of air quality be got conducted from experts in the field and actual position at the spot may be got verified before passing any further directions in the matter.


TARUN GUPTA

ADVOCATE FOR MINERAL GRINDING UNITS
NEW DELHI B-7/50, SAFDARJUNG ENCLAVE MAIN
DATED : NEW DELHI - 110 029



FORM IV (See Rule 14)

Report No. 25
Dated- 17th April, 2021

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **16th day of April, 2021** from **Sh. Mohit Moudgil, AEE** a sample of Stack emission of **M/s Krishna Minerals, Village. Bayal, Tehshil. Nangal Choudhary, Mohindergarh** collected on **16/04/2021** from Stack to Mineral Grinding Section for analysis. The Sample was in a condition fit for analysis reported below:-
I further certify that I have analyzed the afore-mentioned sample from **16/04/2021** to **17/04/2021** and declare the result of analysis to be as follow:-

ANALYSIS REPORT

1.	Name of the Plant/emission source monitored	Grinding section	
2.	Stack Identification/Type of Chimney	Stack to Mineral Grinding Section	
3.	Location of sampling Point	As per Norms	
4.	Stack height (mt)		
	(a) From source of emission	--	
	(b) From the roof level	--	
	(c) From the ground level	--	
5.	Diameter of Stack	0.300 mtr	
6.	Sampling duration	30 min	
7.	Product manufactured	Mineral Grinding Powder	
8.	Normal operating schedule	16 hrs/day	
9.	Stack Temperature	38°C	
10.	Wind condition/Direction	Normal	
11.	Quantity of emission m ³ /sec	0.5681	
12.	Type of fuel	Electricity	
			Prescribed Limit
13.	Suspended Particulate Matter mg/ Nm ³	91.6	150
14.	Sulphur Dioxide mg/ Nm ³	ND	--
15.	Oxides of Nitrogen mg/ Nm ³	ND	--

RESULTS

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 17th April, 2021

Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon
To

The Member Secretary
Haryana State Pollution Control Board
C-11, sec.-6, Panchkula (Haryana)

Ramniwas Sharma
Board Analyst



FORM IV (See Rule 14)

Report No. 24

Dated- 15th April, 2021

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the 13th day of **April, 2021** from **Sh. Mohit Moudgll, AEE** a sample of Stack emission of **M/s Hari Om Industry, Village. Panchota, Tehsil. Nangal Choudhary, Mohindergarh** collected on **13/04/2021** from Stack to Mineral Grinding Section for analysis. The Sample was in a condition fit for analysis reported below:-
I further certify that I have analyzed the afore-mentioned sample from **13/04/2021** to **15/04/2021** and declare the result of analysis to be as follow:-

ANALYSIS REPORT

1.	Name of the Plant/emission source monitored	Grinding section	
2.	Stack Identification/Type of Chimney	Stack to Mineral Grinding Section	
3.	Location of sampling Point	As per Norms	
4.	Stack height (mt)		
	(a) From source of emission	--	
	(b) From the roof level	--	
	(c) From the ground level	11 meter	
5.	Diameter of Stack	0.400 mtr	
6.	Sampling duration	30 min	
7.	Product manufactured	Mineral Grinding Powder	
8.	Normal operating schedule	16 hrs/day	
9.	Stack Temperature	38°C	
10.	Wind condition/Direction	Normal	
11.	Quantity of emission m ³ /sec	0.6411	
12.	Type of fuel	Electricity	
			Prescribed Limit
	RESULTS		150
13.	Suspended Particulate Matter mg/ Nm ³	72.9	--
14.	Sulpher Dioxide mg/ Nm ³	ND	--
15.	Oxides of Nitrogen mg/ Nm ³	ND	--

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 15th April, 2021

Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon
To

The Member Secretary
Haryana State Pollution Control Board
C-11, sec.-6, Panchkula (Haryana)

[Signature]
Board Analyst



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

MSME
सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

UDYAM REGISTRATION CERTIFICATE



Our small hands to
make you LARGE

UDYAM REGISTRATION NUMBER	UDYAM-HR-12-0003375				
NAME OF ENTERPRISE	M/S SHREE SHYAM MINERALS				
TYPE OF ENTERPRISE *	MICRO				
MAJOR ACTIVITY	MANUFACTURING				
SOCIAL CATEGORY OF ENTREPRENEUR	OBC				
NAME OF UNIT(S)	S.No.	Udyog Aadhaar Memorandum	Unit(s) Name		
	1	HR12A0000304	Shree Shyam Minerals		
OFFICIAL ADDRESS OF ENTERPRISE	Flat/Door/Block No.	Village Bayal	Name of Premises/ Building	Bayal	
	Village/Town	Bayal	Block	Nangal Choudhary	
	Road/Street/Lane	Nizampur Rond	City	Narnaul	
	State	HARYANA	District	MAHENDRAGARH , Pin 123023	
	Mobile	9466045015	Email:	ay9544@gmail.com	
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	01/04/2015				
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	01/04/2015				
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
	1	23 - Manufacture of other non-metallic mineral products	2399 - Manufacture of other non-metallic mineral products n.e.c.	23999 - Manufacture of other non-metallic mineral products n.e.c. (Includes asbestos yarn and fabric, and articles of asbestos yarn and fabric such as clothing, headgear, footwear, cord, string, paper or felt; friction material with a basis of asbestos or other mineral substances or of cellulose including unmounted articles such as friction material; mineral insulating material (slag wool, rockwool and similar mineral wools, exfoliated vermiculite, expanded clays and similar insulating material); products of glass wool for heat-insulating; articles of asphalt or of similar material (e.g. coal tar pitch), gypsum and articles of other mineral substances)	Manufacturing
DATE OF UDYAM REGISTRATION	12/10/2021				

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <http://udyamregistration.gov.in> & Date of printing:- 12/10/2021

For any assistance, you may contact:

1. District Industries Centre: Narnaul (HARYANA)
2. MSME-DI: KARNAL (HARYANA)

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उद्योग आधार



Udyog Aadhaar

A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No.	HR12A0000307		

Udyog Aadhaar Registration Certificate

HR12A0000307
JAI DEVI MINERALS -

Udyog Aadhaar Number
name of Enterprise
Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Bulding Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	Village Bayal	Bayal	Nizampur Road Bayal	Bayal	Narnaul	123023	HARYANA	MAHENDRAGARH

Official Address of Enterprise

VILLAGE BAYAL
District MAHENDRAGARH State HARYANA PIN 123023
Mobile No: 9416114550 Email: meghshyam749@gmail.com

Date of commencement

11/11/2008

Major Activity

MANUFACTURING

Enterprise Type

Micro

Previous Registration details-if any

::

National Industry Classification Code

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	23 - Manufacture of other non-metallic mineral products	2399 - Manufacture of other non-metallic mineral products n.e.c.	23999 - Manufacture of other non-metallic mineral products n.e.c. (Includes asbestos yarn and fabric, and articles of asbestos yarn and fabric such as clothing, headgear, footwear, cord, string, paper or felt; friction material with a basis of asbestos or other mineral substances or of cellulose including unmounted articles such as friction material; mineral insulating material (slag wool, rockwool and similar mineral wools, exfoliated vermiculite, expanded clays and similar insulating material); products of glass wool for heat-insulating; articles of asphalt or of similar material (e.g. coal tar pitch), gypsum and articles of other mineral substances)	Manufacturing

Acknowledgement

Date of Filing

21/05/2017

Date of Printing

14/08/2019

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भारत सरकार
Govt. of India
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

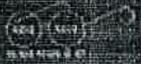
MSME
सूक्ष्म, लघु और मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar



A

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAM No.	HR12A0000311		

Udyog Aadhaar Registration Certificate

Udyog Aadhaar Number: HR12A0000311
Name of Enterprise: SANTOSH MINERALS INDUSTRIES
Location of Plant Details:

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	Village Bayal	Bayal	Nizampur Road Bayal	Bayal	Narnaul	123023	HARYANA	MAHENDRAGARH

Official Address of Enterprise: VILLAGE BAYAL
District: MAHENDRAGARH State: HARYANA PIN: 123023
Mobile No: 8930956500 Email: deshrajp@gmail.com

Date of commencement: 01/07/2010
Major Activity: MANUFACTURING
Enterprise Type: Micro
Previous Registration details-if any: ::
National Industry Classification Code:

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	23 - Manufacture of other non-metallic mineral products	2399 - Manufacture of other non-metallic mineral products n.e.c.	23999 - Manufacture of other non-metallic mineral products n.e.c. (includes asbestos yarn and fabric, and articles of asbestos yarn and fabric such as clothing, headgear, footwear, cord, string, paper or felt; friction material with a basis of asbestos or other mineral substances or of cellulose including unmounted articles such as friction material; mineral insulating material (slag wool, rockwool and similar mineral wools, exfoliated vermiculite, expanded clays and similar insulating material); products of glass wool for heat-insulating; articles of asphalt or of similar material (e.g. coal tar pitch), gypsum and articles of other mineral substances)	Manufacturing

Acknowledgement: Date of Filing: 21/05/2017 Date of Printing: 13/08/2019

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Haryana Udhyam Memorandum

Government of Haryana

Enterprise Details	
Haryana Udhyam Number	HPM2MBAC01
Enterprise Name	KRISHNA MINERALS
Enterprise Type	Sole Proprietor
Size of Enterprise	MICRO
Major Activity	Service
Registered Address	VILLAGE BAYAL, MAIN ROAD NEAR PETROL PUMP, VILLAGE BAYAL MAHENDRAGARH, HARYANA, India, Pin-123001
Registered Under	No Record Found
No of Units in Haryana	1
GST No. (If Applicable)	06BORPA3331L1ZX

Registered under National Industrial Classification Code				
Section	Division	Group	Class	Sub-Class
Section-C- Manufacturing	Division-23- Manufacture of other non- metallic mineral products	Group-239- Manufacture of non- metallic mineral products n.e.c.	2399- Manufacture of other non- metallic mineral products n.e.c.	23999-Manufacture of other non-metallic mineral products n.e.c. (includes asbestos yarn and fabric, and articles of asbestos yarn and fabric such as clothing, headgear, footwear, cord, string, paper or felt; friction material with a basis of asbestos or other mineral substances or of cellulose including unmounted articles such as friction material; mineral insulating material (slag wool, rockwool and similar mineral wools, exfoliated vermiculite, expanded clays and similar insulating material); products of glass wool for heat-insulating; articles of asphalt or of similar material (e.g. coal tar pitch), gypsum and articles of other mineral substances)

Unit Details			
No.	Unit Name	No. of Employees	Address

1	KRISHNA MINERALS-HQ	0	.VILLAGE BAYAL,MAIN ROAD NEAR PETROL PUMP VILLAGE BAYAL Nangal Chaudhary,MAHENDRAGARH-123001
---	---------------------	---	--

Authorised Person Details

Sr.No	Name	Designation	Email
1	KAMAL AGGARWAL	proprietor	krishnaminerals27@gmail.com

This is a computer generated form, no signature is required. The information presented is based on the data submitted by the enterprise on Haryana Udhya Memorandum web portal (<http://harudhyam.edisha.gov.in/>)



HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc.Sohna Road,
Near Hanuman Mandir,Dharuhera

Ph. 01274-244440-41(O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313118818MAHCTOA5033283

Dated:18/02/2018

To.

M/s :Santosh minerals industry
Vill. Bayal,Narnaul

Subject: Grant of consent to operate to M/s Santosh minerals industry.

Please refer to your application no. 5033283 received on dated 2018-01-26 in regional office Dharuhera. With reference to your above application for consent to operate, M/s Santosh minerals industry is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2018 - 31/03/2023
Industry Type	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
Category	ORANGE
Investment(In Lakh)	16.7000008
Total Land Area(Sq. meter)	3500.0
Total Builtup Area(Sq. meter)	2000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.2 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. ATTACHED TO APCM	11 METER
Emission parameters	
1. SPM	150 mg/m ³

Product Details	
1. ALL KIND OF MINERAL POWDER	30 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	0
Type of Fuel	
1. Electricity	82.5 Kilowatt/day
Raw Material Details	
SMALL SIZE STONE BOULDERS	30 Metric Tonnes/Day

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of



HARYANA STATE POLLUTION CONTROL BOARD

Lala Nemi Chand Singhal Enc. Sohna Road, Near
Hanuman Mandir, Dharuhera Ph. 01274-244440-

41(O) Email:- hspcbrodr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/: 313118821MAHCTOA10936103

Dated:19/04/2021

To.

M/s :Shri Vishwakarma Mineral Products

Vill. Bayal, Tehsil- Nangal Choudhary, Distt. Mahendragarh, Haryana

Subject: Grant of consent to operate to M/s Shri Vishwakarma Mineral Products.

Please refer to your application no. 10936103 received on dated 2021-03-24 in regional office Dharuhera. With reference to your above application for consent to operate, M/s Shri Vishwakarma Mineral Products is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2021 - 31/03/2026
Industry Type	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
Category	ORANGE
Investment(In Lakh)	67.0
Total Land Area(Sq. meter)	2883.0
Total Builtup Area(Sq. meter)	1400.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Mineral Grinding stack	11 Meter
Emission parameters	
1. SPM	150 micro gm/m ³

Product Details	
1. ALL KIND OS MINERAL POWDER	40 Metric Tonnes/day
Capacity of boiler	
1. N.A	Ton/hr
Type of Furnace	
1. N.A	
Type of Fuel	
1. Electricity	Kilowatt/day
Raw Material Details	
Stone Lumps	40 Metric Tonnes/Day

*Regional Officer, Dharuhera
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will strictly comply with the Guidelines issued for Mineral Grinding units issued by the CPCB and will maintain & operate its APCM regularly. 2 Unit will apply for CTO at least 90 days before expiry of this consent period 3 Unit will submit fresh analysis report under Air Emission / Noise rules every year & will abide all the terms and conditions of the Board please. 4. This CTO is prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities.

KULDEEP SINGH

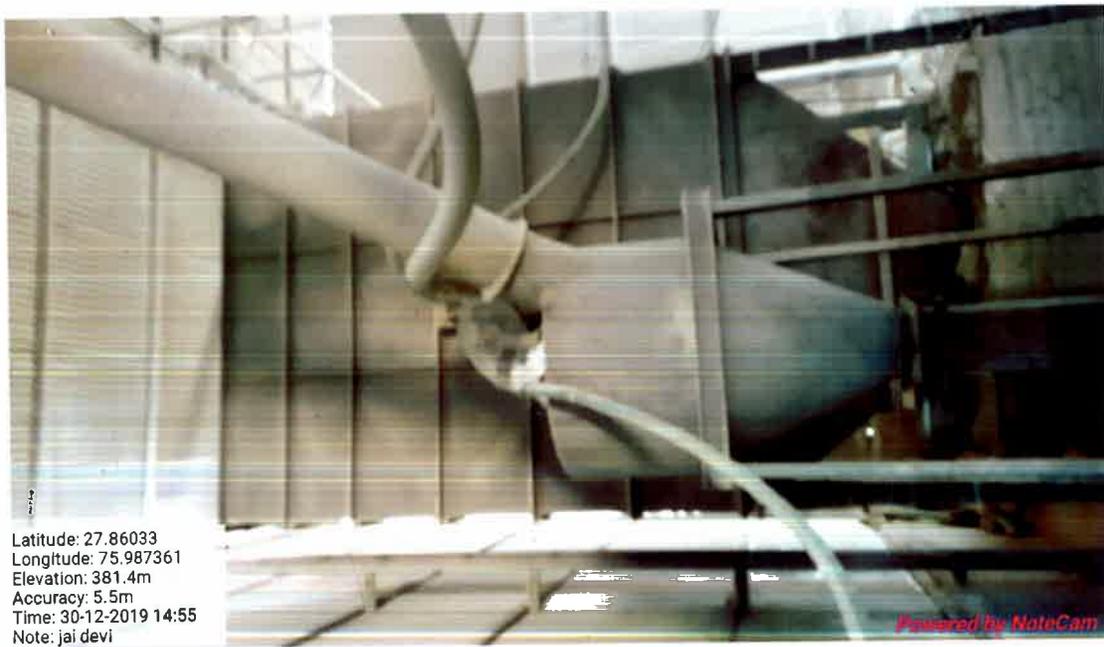
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SINGH
Date: 2021.04.19 09:48:35 +05'3

Regional Officer, Dharuhera

Haryana State Pollution Control Board.

Photographs of the units

Covered unit



Covered Dust Collector

Inside the shed



Aditi mineral 9



Covered
hopper
where

Final
Product
is
Collected

Latitude: 27.856907
Longitude: 75.976528
Elevation: 550.37m
Accuracy: 36.0m
Time: 19-01-2020 13:53
Note: shree ganesh minerals industris

Before the Hon'ble Supreme Court of India
New Delhi

Writ Petition (Civil) No. 110/2006

In the Matter of:-

Peoples Rights and Social Resource Center & Ors.
.... Applicant

Versus

Union of India & Ors.

.... Respondents

Affidavit of Shrikant Walgad,
Chairman, Haryana State Pollution
Control Board in compliance of
order dated 23.08.2016.

Most Respectfully Showeth:

I, Shrikant Walgad, Chairman, Haryana State Pollution Control Board do hereby solemnly affirm and declare as under:

1. That the above said application is pending for hearing on 29.11.2016 before this Hon'ble Court.
2. That this Hon'ble Court has passed the directions in this matter on 23.08.2016 and the relevant part of the said directions related to Haryana State Pollution Control Board is as under:

The Chairman of the State Pollution Control Board are directed to inspect the quartz grinding units within a period of 3 weeks from today and see whether the deficiencies pointed out by the CPCB in respect of such units in the state of Gujarat are there in the units in the respective state.

They may also, in the process of inspection, see whether there is any mandatory requirement to be satisfied in the matter of pollution.

Based on the inspection report, directions shall be issued to the units concerned regarding the mandatory compliance of the said statutory parameters, giving them a month time for compliance.

After a month of issuance of such directions the Chairman of the State Pollution Control Board concerned shall personally visit the unit to see whether the directions have been complied with or not and if not, steps shall be taken forthwith to close down such units which have not complied with the directions issued by the Board.

Thereafter, the Chairman of the State Pollution Control Board concerned shall submit a report to the Court w.r.t directions issued thereafter and the action taken in case of non compliance. An affidavit by the Chairman concerned of each state shall be submitted within a period of 10 weeks from today. In case the affidavit as above are not filed the respective chairman shall be personally present before this Court on his own expense on the date of hearing after 10 weeks."

3. That in compliance of the orders passed by this Hon'ble Court on 23.08.2016, it is submitted that there are 50 quartz grinding units in Haryana located at Narnaul, in District Mohindergarh, list of which is attached as **Annexure- R-1.**



4. That the Haryana State Pollution Control Board has already prepared the guidelines for the mineral grinding units to control air pollution which were issued vide order Endst. No. HSPCB/PLG-74/35-60 Dated 02.04.2012 copy of which is being annexed herewith as **Annexure-R-2.**

5. That all the 50 quartz grinding units were got inspected on 01.10.2016 by the 5 teams of officers of the Board constituted by the undersigned and all these units were found non complying with the recommendations made by Central Pollution Control Board (CPCB) for control of Air Pollution in quartz grinding units as mentioned in the above said order dated 23.08.2016 of this Hon'ble Court.

6. That directions under section 31 A of Air (Prevention and Control of Pollution) Act, 1981 were issued on 06.10.2016 to all the above said 50 non complying

quartz grinding units in pursuance of the order dated 23.08.2016 of this Hon'ble Court to comply with the recommendations of Central Pollution Control Board within 30 days.

7. That out of the above said 50 quartz grinding units the undersigned had also visited 5 units on 07.10.2016 and sensitized them to make the compliance of all the recommendations made by CPCB. Further, the undersigned had also taken up the matter with the association of quartz grinding units during the inspection on 07.10.2016 and it was made aware of the directions of this Hon'ble Court regarding compliance of the recommendations of CPCB to control the air pollution from the quartz grinding units and consequences to face in the event of non compliance and implementation of the same within the stipulated time period of 30 days.

8. That all the 50 quartz grinding units have again been inspected on 14.11.2016 and 15.11.2016 to ascertain the status regarding compliance of the CPCB directions and out of these 50 units, 37 units have been found complying with the recommendations of CPCB whereas

13 units have failed to comply and implement the CPCB recommendations.



The closure orders have been issued against the 13 units which were found non-complying with the recommendations of CPCB. The unit-wise status report in this regard is being annexed herewith as Annexure-R-3.

The above noted facts are placed for kind consideration of this Hon'ble Court.

Place: Panchkula
Date: 22.11.2016

[Signature]
Deponent

Verification:

The above named deponent do hereby verify that the contents of above affidavit are true and correct to best of my knowledge and information derived from official record. No part of the same is false and nothing has been concealed there from.

VERIFIED ON THIS THE 22nd DAY OF NOVEMBER, 2016 AT PANCHKULA

Place: Panchkula
Date: 22.11.2016

[Signature]
Deponent

*22-11-16
Chinnawat H.P.C.B.*

[Signature]

*41. Yogesh Yadav
Distt. in the Board*

22-11-16

ATTENDED

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Khagondra Minerals, VIII- Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Not Applicable
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes —
6.	Status of consent to operate	Granted
7.	Remarks if any	

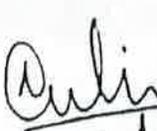
For K.I. v. Min. in
 14-11-16

Signature with Name & Designation of the representative of unit


 Shrikant Waigad
 Chairman, HSPCB

Officials of inspection team.

Signature

 (Anand Mendgi, AEE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Rathi Mineral & Chemicals, Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt.	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks /fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

Rampal
Signature with Name & Designation of the representative of unit

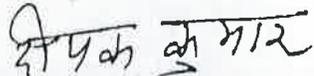
[Signature]
Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature

[Signature] *[Signature]*
[Signature]
[Signature]
 Mohit M. D. G. A. F. E

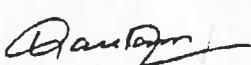
	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

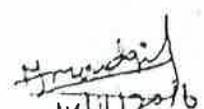

 Signature with Name & Designation
 of the representative of unit
14-11-16


 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature





 14/11/2016

	ix. The unit shall ensure Environmental monitoring and submission of reports to CPCB at regular intervals.	yes
	x. The housekeeping shall be improved.	yes
	xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	—
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature with Name & Designation
of the representative of unit

फॉर चालाजी सिमेंट कंपनी, वायल

Sandeep Kumar
प्रो.
manager

Officials of inspection team.

Shrikant Walgad
Chairman, HSPCB

Signature

[Signature]

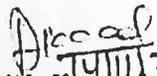
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11/11/2016

(Rohit Handge, ICR)

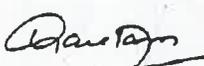
	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	


 Signature with Name & Designation
 of the representative of unit


 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature



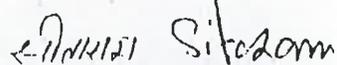



 (Mohit Moudgil, AEC)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Santoah Minerals, VPO-Bhaya, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	yes
	b) transfer points of materials from conveyer belt	yes
	c) disintegrator	yes
	d) transfer points of materials from bucket elevators to other plant equipment	yes
	e) rotary screens	yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

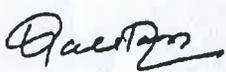
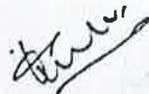

 Signature with Name & Designation
 of the representative of unit

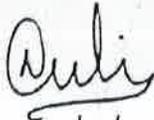
14.11.2016

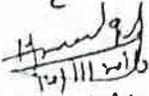

 Shrikant Waigad
 Chairman, HSPCB

Officials of inspection team.

Signature

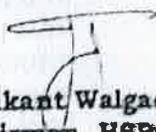




Mohit Madgil, A.C.E

	ix. The unit shall ensure Environmental monitoring and submission of reports to APCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted.
7.	Remarks if any	

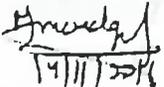
 **Yogesh Singh**
 Signature with Name & Designation
 of the representative of unit
 For Yogesh Minerals
 Owner
 Prop


Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature




 19/11/2016
 (Mohit Moudgil, ACF)

9

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Shiv Shakti Minerals, VPO- Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	yes
	b) transfer points of materials from conveyer belt	yes
	c) disintegrator	yes
	d) transfer points of materials from bucket elevators to other plant equipment	yes
	e) rotary screens	yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	→ yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	not applicable
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	yes

<p>1) The unit shall ensure environmental monitoring and submission of reports to HPCB as regular intervals</p>	<p>7-81</p>
<p>2) The housekeeping shall be improved</p>	<p>Yes</p>
<p>3) The unit shall submit a time bound action plan to comply with the above measures within 30 days</p>	<p>-</p>
<p>4) Status of consent to operate</p>	<p>Granted</p>
<p>5) Remarks if any</p>	<p></p>

Signature with Name & Designation of the representative of unit

(Handwritten signature)

Shrikant Walgad
Chairman, HSPCB

Officials of inspection team.

Signature

(Handwritten signature)

(Handwritten signature)

(Handwritten signature)

(Handwritten signature)

(Maha Mandgaj, ACF)

	ix. The unit shall ensure Environmental monitoring and submission of reports to MPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature with Name & Designation of the representative of unit

[Handwritten Signature]

[Handwritten Signature]
 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature

[Handwritten Signatures]

[Handwritten Signature]

[Handwritten Signature]
 12/11/2016

Mohit Houdgal, AEE

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Lord Krishna Earth Minerals, VPO_Bayal, Narnaul
2.	Date of inspection	14/11/11
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	yes
	b) transfer points of materials from conveyer belt	yes
	c) disintegrator	yes
	d) transfer points of materials from bucket elevators to other plant equipment	yes
	e) rotary screens	yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes
6.	Status of consent to operate	Granted
7.	Remarks if any	

Dev Kumar
 Signature with Name & Designation
 of the representative of unit

Shrikant Walgad
 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature

Prakash *Prakash*

Wadhwa
 14/11/2016

Ranbir Singh
 SCS

Harish Kumar
 Harish Kumar, AEE

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Shri Krishna Minerals Vill-Nayal, Narnaul, Distt-Mohindergarh
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	yes
	b) transfer points of materials from conveyer belt	yes
	c) disintegrator	yes
	d) transfer points of materials from bucket elevators to other plant equipment	yes
	e) rotary screens	yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and wetting mechanism.	yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	yes yes
6.	Status of consent to operate	Granted
7.	Remarks if any	

For Shri Krishna Minerals

Signature with Name & Designation of the representative of unit

Shrikant Walgad
Chairman, HSPCB

Officials of inspection team.

Signature

[Handwritten signature]

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[Handwritten signature]

(Rohit Houdgil, AFE)

13

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Rama Minerals Company, Bayal, VPO-Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	No
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Not Applicable
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	No Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and vetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Not Applicable
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Needs Improvement —
6.	Status of consent to operate	Granted
7.	Remarks if any	

Shri Rama Minerals Co.

R. S. Walgal
 Signature with Name & Designation
 of the representative of unit

H
 Shrikant Walgal
 Chairman, HSPCB

Officials of inspection team.

Signature

Q. S. Walgal *Walgal*
Walgal
 (Walgal Walgal, A.C.C.)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Khushi Minerals Unit II, VIII-Bayal, Tehsil-Narnaul Distt-Mohindergarh
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Not Applicable
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the	Yes

	plant shall be ensured. ix. The unit shall ensure Environmental monitoring and submission of reports to APCCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

(Signature)

Signature with Name & Designation
of the representative of unit

रामकुमार अरुण यशवंत

(Signature)
Shrikant Walgad
Chairman, HSPCB

Officials of inspection team.

Signature

(Signature)

(Signature)

(Signature)
14/11/2016

(Mohit Houdyal, AEE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Shree Ganeshi Minerals Industries, Narnaul Road, Hoyal, Narnaul
2.	Date of inspection	14.11.2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Not Applicable
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the	Yes

	plant shall be ensured. ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

Ram Lal
 Signature with Name & Designation
 of the representative of unit

Lot 5000, Ghatghar, Mumbai

Prop.

Shrikant Walgad
 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature

Dattaraj
Ashis
Harish
 14/11/2016

Mskit Moudgal, ACF

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Khushi Minerals, Vill- Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and vetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to A PCB at regular intervals.	Yes
	x. The housekeeping shall be improved.	Yes
	xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	—
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature
**Signature with Name & Designation
of the representative of unit**
Khushi Minerals

Bayal Teh. Jangal Choudhary
Distt. M. Garh (Haryana)

Signature
Shrikant Walgad
Chairman, HSPCB

Officials of inspection team.

Signature

Signature
Qulis

Signature
Moudgil

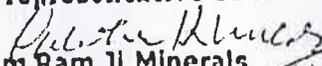
(Mouhit Moudgil, AEE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Ram Ram Ji Minerals VIII-Bayal, Narnaul Distt. Mohindergarh
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and vetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to CPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes —
6.	Status of consent to operate	Granted
7.	Remarks if any	

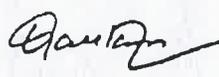
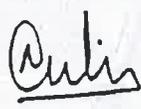
Signature with Name & Designation of the representative of unit


 Ram Ram Ji Minerals
 VIII, Bayal Teh. Narnaul
 Distt. Mohindorgarh (Hry.)


 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature

 (Mohit Moudgil, A.R.T.)

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Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Baba Rup Das Mineral, Bayal, Narnaul
2.	Date of inspection	14/11/2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	yes
	b) transfer points of materials from conveyer belt	yes
	c) disintegrator	yes
	d) transfer points of materials from bucket elevators to other plant equipment	Not Applicable
	e) rotary screens	yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and wetting mechanism.	yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to A PCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

Inged Singh

Signature with Name & Designation of the representative of unit

owner

[Signature]
 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature

[Signature] *[Signature]*
[Signature]
 14/11/2016
 Rambir Singh
 S.E.

[Signature]
 (HARISH KUMAR, AEO)

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Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Ashoka Minerals , Vill- Bayal, Narnaul, Distt.- Mohindergarh
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Not Applicable
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to APCCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

अण्णिके अण्णिके

Signature with Name & Designation of the representative of unit

Owner

**Shrikant Walgad
Chairman, HSPCB**

Officials of inspection team.

Signature

Owner *Shrikant Walgad*

Quin

Moujib
Moujib

(Moujib Moujib, AFE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Satyapal Minerals, Vill; Dayal, Narnaul Distt-Mohindergarh
2.	Date of inspection	14-11-2016
5.	<p>Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-</p> <p>i. Adequate proviso of dust extraction system shall be made at potential sources:</p> <p>a) jaw crusher hopper</p> <p>b) transfer points of materials from conveyer belt</p> <p>c) disintegrator</p> <p>d) transfer points of materials from bucket elevators to other plant equipment</p> <p>e) rotary screens</p> <p>ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.</p> <p>iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.</p> <p>iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and vetting mechanism.</p> <p>v. Provision of green belt shall be made along the periphery of the individual unit.</p> <p>vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.</p> <p>vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.</p> <p>viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.</p>	<p>Yes</p> <p>Yes</p> <p>Yes</p> <p>Not Applicable</p> <p>Yes</p> <p>Yes</p> <p>Yes</p> <p>Yes</p> <p>Yes</p> <p>Yes</p> <p>Yes</p> <p>Not Applicable</p> <p>Yes</p>

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals.	Yes
	x. The housekeeping shall be improved.	Yes
	xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	-
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature with Name & Designation
of the representative of unit

श्रीकांत 14/11/06

Shrikant Walgad
Chairman, HSPCB

Officials of inspection team.

Signature

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[Handwritten Signature]

(Rohit Moudgil, AFE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Priya Minerals, VPO- Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to APCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes
6.	Status of consent to operate	Granted / Provided
7.	Remarks if any	

Signature with Name & Designation of the representative of unit

Signature
 PRIYA MINERALS
 DAYAL (MINE)

Signature
 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature

Signature
Signature
Signature
 (Mehit Mendgil, AEE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Shiv Minerals, Bayal, Narnaul, Distt.- Mohindergarh
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Not Applicable
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and vetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks /fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature with Name & Designation of the representative of unit

Prakash Kumar

Shrikant Walgad
Chairman, HSPCB

Officials of inspection team.

Signature

Qauram

[Signature]

[Signature]

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Market Handgil, A.C.

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1. Name and Address of the unit	Vikas Minerals, VPO-Bayal, Narnaul
2. Date of inspection	14-11-2016
<p>5. Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-</p> <p>i. Adequate proviso of dust extraction system shall be made at potential sources:</p> <p>a) jaw crusher hopper</p> <p>b) transfer points of materials from conveyer belt</p> <p>c) disintegrator</p> <p>d) transfer points of materials from bucket elevators to other plant equipment</p> <p>e) rotary screens</p> <p>ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.</p> <p>iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.</p> <p>iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.</p> <p>v. Provision of green belt shall be made along the periphery of the individual unit.</p> <p>vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.</p> <p>vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.</p> <p>viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.</p>	<p>yes</p> <p>yes</p> <p>yes</p> <p>Not Applicable</p> <p>yes</p> <p>yes</p> <p>yes</p> <p>→ yes</p> <p>yes</p> <p>yes</p> <p>yes</p> <p>yes</p> <p>yes</p>

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes
6.	Status of consent to operate	Granted
7.	Remarks if any	

Compliance

Signature with Name & Designation of the representative of unit

[Signature]
 Shrikant Walged
 Chairman, HSPCB

Officials of inspection team.

Signature

[Signature]

[Signature]

[Signature]

[Signature]
 14/11/2016

(Nohit Moudgil, AFE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Jai Devi Minerals, Village - Baysal, Narnaul
2.	Date of inspection	16-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and vetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Not Applicable
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to MPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes —
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature with Name & Designation of the representative of unit

14/11/16

14/11/16

14/11/16

Officials of inspection team.

Signature

Signature

Signature

Signature

Signature

(Rohit Houdgil, AFE)

Shrikant Walgad
Chairman, HSPCB

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Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Shri Jagdamba Minerals, Narnaul Road, Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	<p>Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-</p> <p>i. Adequate proviso of dust extraction system shall be made at potential sources:</p> <p>a) jaw crusher hopper</p> <p>b) transfer points of materials from conveyer belt</p> <p>c) disintegrator</p> <p>d) transfer points of materials from bucket elevators to other plant equipment</p> <p>e) rotary screens</p> <p>ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.</p> <p>iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.</p> <p>iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and vetting mechanism.</p> <p>v. Provision of green belt shall be made along the periphery of the individual unit.</p> <p>vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.</p> <p>vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.</p> <p>viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.</p>	<p>yes</p> <p>yes</p> <p>yes</p> <p>yes</p> <p>yes</p> <p>yes</p> <p>CCTV - yes</p> <p>yes</p> <p>yes</p> <p>yes</p> <p>yes</p>

	<p>ix. The unit shall ensure Environmental monitoring and submission of reports to PCB at regular intervals.</p> <p>x. The housekeeping shall be improved.</p> <p>xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.</p>	
6.	Status of consent to operate	
7.	Remarks if any	

[Handwritten signature]
[Handwritten name]
[Handwritten date]

Signature with Name & Designation of the representative of unit

[Handwritten signature]
[Handwritten name]
[Handwritten designation]

Officials of inspection team

[Handwritten signature]

[Handwritten signature] *[Handwritten signature]*

[Handwritten signature]
[Handwritten name]
[Handwritten designation]

[Handwritten text]

	ix. The unit shall ensure Environmental monitoring and submission of reports to APCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes —
6.	Status of consent to operate	Granted
7.	Remarks if any	

Amol
 Signature with Name & Designation
 of the representative of unit

Amol
 14-11-2016

[Signature]
 Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

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Amol
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 (Mouli Moudgil, AEE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1. Name and Address of the unit	Hari Om Industries, Bayal Road, Panchota, Bayal
2. Date of inspection	14-11-2016
5. Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
i. Adequate proviso of dust extraction system shall be made at potential sources:	
a) jaw crusher hopper	Yes
b) transfer points of materials from conveyer belt	No
c) disintegrator	Yes
d) transfer points of materials from bucket elevators to other plant equipment	Yes
e) rotary screens	Yes
ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	No CCTV-Yes
iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle moment with proper cleaning and wetting mechanism.	Yes
v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Yes
viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes No —
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature with Name & Designation of the representative of unit

[Handwritten Signature]
 14/11/16
 H.P.C.B.
 INDIA

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Shrikant Walgad
 Chairman, HSPCB

Officials of inspection team.

Signature

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 (Rohit Moudgil, AFE)

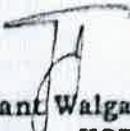
Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Shri Shyam Minerals, Vill- Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Not Applicable
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to APCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes -
6.	Status of consent to operate	Granted
7.	Remarks if any	


Shri Shyam Minerals
 Bayal, Tal. Nandgaon
 Dist. Mahendragadh
 Signature with Name and Designation
 of the representative

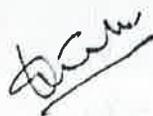
ANIL YADAV
 Owner

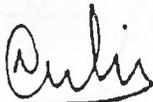

Shrikant Walgad
 Chairman, HSPCB

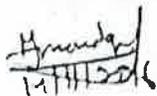
Officials of inspection team.

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 12/11/2016

(Mohit Mondgil, AFE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Laxmi Minerals, VPO-Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Not Applicable
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals. x. The housekeeping shall be improved. xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	Yes Yes
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature with Name & Designation of the representative of unit

श्रीकांत वागद

Shrikant Waigad
Chairman, HSPCB

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Officials of inspection team.

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12/11/2016

(Mohit Mondgil, AEE)

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Aditi Minerals Udyog, Bayal, Narnaul
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	yes
	b) transfer points of materials from conveyer belt	yes
	c) disintegrator	yes
	d) transfer points of materials from bucket elevators to other plant equipment	yes
	e) rotary screens	yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and vetting mechanism.	yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	yes

	ix. The unit shall ensure Environmental monitoring and submission of reports to HPCB at regular intervals.	Yes
	x. The housekeeping shall be improved.	Yes
	xi. The units shall submit a time bound action plan to comply with the above measures within 30 days.	
6.	Status of consent to operate	Granted
7.	Remarks if any	

Signature with Name & Designation of the representative of unit

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[Signature]
Date: 17/11/16

[Signature]
Shrikant Walgad
Chairman, HSPCB

Officials of inspection team.

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(H. K. Handge), A.C.E

Inspection report of the quartz grinding units with regard to the status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB.

1.	Name and Address of the unit	Krishna Minerals Vill-Bayal, Narnaul, Distt-Mohindergarh
2.	Date of inspection	14-11-2016
5.	Status of compliance of directions/recommendations of Hon'ble Supreme Court/CPCB:-	
	i. Adequate proviso of dust extraction system shall be made at potential sources:	
	a) jaw crusher hopper	Yes
	b) transfer points of materials from conveyer belt	Yes
	c) disintegrator	Yes
	d) transfer points of materials from bucket elevators to other plant equipment	Yes
	e) rotary screens	Yes
	ii. The height off stack shall be maintained minimum 2 meter above the roof level as prescribed by Board.	Yes
	iii. Sheds provided for plant process machineries shall be closed properly and provision closed circuit television (CCTV) camera shall be made rather than keeping small openings in shed for frequent observations.	Yes CCTV - Yes
	iv. The internal roads shall be made of bitumen/concrete to reduce the fugitive emission by vehicle movement with proper cleaning and wetting mechanism.	Yes
	v. Provision of green belt shall be made along the periphery of the individual unit.	Yes
	vi. Provision shall be made for systemic water sprinkling at places of dust generation to reduce the fugitive emission and records of water utilization shall be maintained.	Yes
	vii. The telescopic suits / any other system shall be adopted to reduce the fugitive emission while loading the products into trucks / fine dust in the bags.	Yes
	viii. Provision of personal protective equipment (dust mask, helmet, safety shoes, goggles, ear plugs) and utilization by all the workers during operation of the plant shall be ensured.	Yes

